

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:504

ANSWERED ON:07.07.2009

HUMAN TRAFFICKING

Adhalrao Patil Shri Shivaji;Chowdhury Shri Adhir Ranjan;Majhi Shri Pradeep Kumar

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether India has become a source, destination and transit country for human trafficking including women and children;
- (b) if so, the details of such cases reported during each of the last three years and the current year; and
- (c) the steps taken by the Government in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a): Government has no specific information and no information is being maintained separately by National Crime Record Bureau on trans-border human trafficking.

(b): State/UT-wise details of the cases registered under some of the crime-heads relating to human trafficking during 2005-2007 is enclosed at Annexure – I. As per the statistics compiled by the National Crime Record Bureau (NCRB), the number of cases reported during last three years 2005, 2006 & 2007 under various provisions of laws relating to human trafficking were 6402, 5096 & 4087, respectively.

(c): The Union Government has advised all the State Governments to deal with the crime relating to trafficking in a holistic manner and to evolve a effective and comprehensive strategy encompassing rescue, relief and rehabilitation of victims besides taking deterrent action against the law violators.

1. The Ministry of Home Affairs has set up a Nodal Cell to coordinate, matters relating to trafficking in human beings between the State Governments/Union Territory Administrations and other related Ministries etc. It has also issued an advisory dated 5th July, 2006 to all the State/Union Territory Governments in this regard.

2. The Bureau of Police Research and Development (BPR&D) has prepared a training manual on "Human Trafficking Handbook for Investigators" for use in the Police Training Institutes. BPR&D is organizing regional anti-trafficking workshops for sensitizing police personnel towards the safety and security of women. Several such workshops have been held in various cities till date.

3. A Regional Task Force has been set up for implementation of the South Asian Association for Regional Cooperation (SAARC) Convention on Preventing and Combating Trafficking in Women and Children for Prostitution and Standard Operation Procedures (SOP) has been got approved from the SAARC Member States.

4. In the Ministry of Women and Child Development a Central Advisory committee (CAC) on implementation of the Immoral Traffic (Prevention) Act (ITP) has been constituted under the Chairmanship of Secretary, MWCD, which has representatives from States as well as Central Organizations and NGOs etc. and holds quarterly meetings.

5. Besides the MWCD also runs Shelter homes, such as Short Stay Homes (more than 300) Swadhar Homes (about 220) for women in difficult circumstances. These cater to trafficked women/girls rescued or runaway from brothels or other places, and also provides for women/ girls victims of sexual crimes who are disowned by family or who do not want to go back to respective family for various reasons.

6. A new scheme for prevention of trafficking by the name UJJAWALA has been launched for preventive activities and for rescue and rehabilitation of victims of trafficking for commercial sexual exploitation with the setting up of special homes and provision of rescue cost, counseling, medical care, legal aid, ect.